

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

241. IA/95/2024 IN C.P. (IB)/623(MB)2021

**IN THE MATTER OF**

State Bank of India through Mr.

Ashutosh Agarwala

VS

Sharmishtha Lodha

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 29.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

---

**ORDER**

Since the Court time is over. Hence the case is adjourned to **25.06.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)